

12.5.05

An Application filed under
section 19 of A.T. Act, 1985
for redressal of grievance
regarding payment of Salary
and arrears of pay.

Interim relief sought: Yes.

O.A. is time barred U/s 21

(Delay with affidavit filed.)

List for admission/orders
on 24.5.05.

DR(J)

24.5.05

Hon Cw A.K. Bhatnagar, JM
Hon Cw D.R. Tiwari AM

Sri Islam Ahmad learned counsel for
the applicant and Sri M.K. Sharma brief holder
of Sri A.K. Gaur learned counsel for the respondents.

Applicant's counsel submitted that he
wants to withdraw this OA. Accordingly, the
OA is dismissed as withdrawn. However, the
applicant is given liberty to file a fresh
OA.

[Signature]
AM

[Signature]
JM

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